

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:612

ANSWERED ON:03.12.2004

REQUEST FOR ADDITIONAL FUNDS UNDER SGSY

Barad Shri Jashubhai Dhanabhai;Budholiya Shri Rajnarayan;Gadakh Shri Tukaram Gangadhar;Mahajan Shri Y.G.;Narhire Smt. Kalpana Ramesh;Singh Shri Chandra Bhushan

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Union Government has received request for additional funds under SGSY and SGRY from different States;
- (b) if so, the details thereof, State-wise;
- (c) whether new guidelines for SGRY have been issued; and
- (d) if so, the details thereof ?

Answer

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRIMATI SURYAKANTA PATIL)

(a) & (b) Swarnjayanti Gram Swarojgar Yojana (SGSY) and Sampoorna Gramin Rojgar Yojana (SGRY) are allocation based schemes. State-wise and district-wise allocations under these schemes are done on the basis of pre-determined criteria and in the beginning of the financial year. Funds under these schemes are generally released in two instalments. Additional funds and foodgrains are provided to districts only from savings at the end of the financial year and that too on the basis of performance. Requests for release of additional funds under SGSY and SGRY from different districts are entertained only after the concerned Implementing Agencies have drawn both the instalments and have utilized maximum portion of the available funds, subject to availability of funds.

(c) & (d) The Guidelines of SGRY have been revised from 1.4.2004. The main changes are as follows:-

(i) Streams-I&II have been merged and SGRY now is a unified scheme. But distribution of resources among the District Panchayat, Intermediate Panchayats and Village Panchayats in a district will be in the ratio of 20:30:50 as before;

(ii) In the event of non or less availability of funds or foodgrains, Implementing Agencies can use more of what is available with them for wage payment.

(iii) District Panchayats can utilize upto Rs.1 lakh for training/capacity building of officials/non-officials of the PRIs involved in the implementation of SGRY;

(iv) Constitution of Monitoring Committee of villagers for each work is mandatory.